

COURT-I

Before the Appellate Tribunal for Electricity
(Appellate Jurisdiction)

IA No. 104 of 2014 in
DFR No. 518 of 2014

Dated : 24th February, 2014

Present: Hon'ble Mr. Justice M. Karpaga Vinayagam, Chairperson
Hon'ble Mr. Rakesh Nath, Technical Member

In the matter of

Shyam Century Ferrous Ltd.

... Appellant(s)

Versus

**Meghalaya State Electricity Regulatory
Commission & Ors.**

....Respondent(s)

Counsel for the Appellant(s) : Mr. Anand K. Ganesan
Ms. Swapna Seshadri

ORDER

Though we entertain a doubt with regard to the maintainability of the Appeal, we feel that we can issue notice to the Respondents to hear them on the maintainability of the Appeal. Accordingly, issue notice to the Respondents returnable on 28.02.2014. Dasti service is permitted. Registry is also directed to issue notice to the Respondents.

It is represented that the connected matter is coming up on 28.02.2014.

Post the matter on **28.02.2014.**

(Rakesh Nath)
Technical Member

(Justice M. Karpaga Vinayagam)
Chairperson

ts/pr